

**IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN**

**JAIPUR BENCH JAIPUR**

D.B. Civil Misc. Application No. \_\_\_\_\_/2020

IN

D.B. Civil Writ Petition No.7451/2020

**IN THE MATTER OF :**

Prithviraj Meena & Ors. ....Petitioners/Applicants

Versus

The Hon'ble Speaker  
Rajasthan Legislative Assembly

.....Respondents/Non-Applicants

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JAIPUR

COUNSEL FOR APPLICANTS

DATE

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**D.B. CIVIL MISC. APPLICATION UNDER  
ARTICLE 226 OF THE CONSTITUTION OF INDIA  
SEEKING IMPLEADMENT OF THE "UNION OF INDIA  
THROUGH THE SECRETARY, MINISTRY OF LAW AND  
JUSTICE (DEPARTMENT OF LEGAL AFFAIRS), REGD  
OFFICE AT 4<sup>th</sup> FLOOR, A-WING, SHASTRI BHAWAN,  
NEW DELHI - DELHI - 110001" AS A PARTY TO THE  
PRESENT PROCEEDINGS.**

TO,

THE HON'BLE CHIEF JUSTICE AND HIS COMPANION  
JUDGES OF THE HIGH COURT OF JUDICATURE FOR  
RAJASTHAN, AT JAIPUR BENCH, JAIPUR.

**MAY IT PLEASE THIS HON'BLE COURT,**

The humble applicants/petitioners most  
respectfully begs to submit as under:-

1. That the applicants – petitioners have filed the aforesaid writ petition, which is likely to be accepted. The facts and

grounds mentioned in the writ petition are not repeated herein for the sake of brevity and prolixity and that the same may be read as part and parcel of the instant application.

2. That it is submitted that by way of the accompanying petition, the Petitioner has challenged the constitutional validity of the Para 2 (1) (a) of the Schedule X of the Constitution of India. The constitutional validity to the same was made pursuant to an amendment application that came to be allowed by this Hon'ble Court.
3. In view of the above and since the constitutional validity of the provisions of the Constitution of India are under challenge, The Union of India is required to be made a party to the present proceedings.
4. That no prejudice shall be caused to any party in case Union of India is made as a party to the present proceedings as no order has been passed by the court.
5. That the ground stated in memo of writ petition may be treated as part and parcel for the sake of brevity.
6. That the applicants-petitioners are likely to suffer irreparable injury and heavy loss, in case Union of India is not made a party

**PRAYER**

It is, therefore, humbly prayed that Union of India through The Secretary Ministry of Law and Justice (Dept. of Legal Affairs) be made a Party Respondent to the present writ petition in the interest of justice and law.

Any other order or relief which this Hon'ble court deems fit and proper in favor of the applicants – petitioners may also be passed.

Humble Petitioner,

Through Counsel:

**S. HARI HARAN / DIVYESH MAHESHWARI**

**(ADVOCATES)**

**B-20, KRISHNA NAGAR – 2, LAL KOTHI, JAIPUR**

**Notes:**

1. *No such misc. application has previously been filed by the petitioner either before the Hon'ble Supreme Court of India or before this Hon'ble Court.*
2. *This has been typed in my office by my typist.*
3. *Pie papers are not readily available, hence on stout papers*
4. *P.F., notices and extra sets shall be filed within prescribed period.*

**COUNSEL FOR THE PETITIONERS**

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**AFFIDAVIT IN SUPPORT OF APPLICATION**

I, Prithviraj Meena,

Rajasthan do hereby

take oath and state as under:-

1. That I am one of the petitioners and I am well conversant with the facts of the case and am therefore, competent to swear this affidavit.
2. That the contents of all the paras of the application are true and correct to the best of my knowledge and belief.
3. That application has been drafted by the counsel under my instructions, which is true and correct to the best of my knowledge and legal advise

Jaipur

Dated

**VERIFICATION**

I, the above named Deponent do hereby verify that the aforesaid affidavit is true and correct to the best of my knowledge, belief and I have not suppressed any material therein and no part thereof is false,

So help me GOD.

JAIPUR

Dated